

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01179/2015

Dated Monday the 11th day of June Two Thousand Eighteen

PRESENT

**HON'BLE MS. BIDISHA BANERJEE, Member(J)
&
HON'BLE MS. B. BHAMATHI, Member (A)**

P.Ravichandran,
S/o. S.N.Padmanabhan,
38, 3rd Cross St.,
Tagore Nagar, Lawspet,
Puducherry 605008.Applicant

By Advocate M/s. Yogesh Kannadasan

Vs

Union of India,
rep by the Director of School Education,
Directorate of School Education,
Government of Puducherry,
Puducherry.Respondent

By Advocate Mr. R. Syed Mustafa

ORAL ORDER

(Pronounced by Hon'ble Ms. Bidisha Banerjee, Member(J))

On perusal, it was seen that the matter was directed to be listed before Registrar on 04.01.2018 vide order dt. 05.10.2017. However, counsel for applicant was absent on 04.01.2018, 28.02.2018, 12.03.2018 and 02.04.2018. The OA came up before Bench on 08.06.2018 without completion of pleadings and the matter was directed to be listed today under the caption "For Dismissal". When the matter was taken up for hearing none appeared on behalf of the applicant despite repeated opportunities notwithstanding that the matter was listed under the dismissal caption. Thus, it is evident that the applicant is not interested in prosecuting his case.

2. Therefore, in terms of the Rule 15(1) of the CAT (Procedure) Rules, 1987, OA is dismissed in default.

(B.Bhamathi)
Member (A)

SKSI

(Bidisha Banerjee)
Member(J)

11.06.2018